(4) of section 7 of the Industries Development and Regulation Act, 1951. [Placed in library. *See* No. LT-i63i/6g].

NOTIFICATION UNDER THE COMPANIES ACT, 1956

SHRI JAGANNATH PAHADIA Sir, I also beg to lay on the Table a copy of the Ministry of Industrial Development Internal Trade and Company Affairs (Department of Company Affairs) Notification G. S. R. No. 1465, dated the 17th May, 1969 (in English), publishing the Cost Accounting Records (Motor Vehicles) Rules, 1969, under subsection (3) of section 642 of the Companies Act, 1956. [Placed in library. See No. LT-1509/69].

ANNUAL REPORT AND ACCOUNTS (1967-68) OF THE HEAVY ENGINEERING CORPORATION LIMITED, RANCHI AND RELATED PAPERS.

THE MINISTER OF STEEL AND HEAVY ENGINEERING (SHRI C. M. POONACHA): Sir, I beg to lay on the Table, under sub-section (1) of section 619A of the Companies Act, 1956, a copy each of the following papers:—

- (i) Ninth Annual Report and Accounts of the Heavy Engineering Corporation Limited, Ranchi, for the year 1967-68, together with the Auditors' Report on the Accounts.
- (ii) Review by Government on the working of the Corporation.

[Placed in Library. See No. LT-1633/69 for (i) and (ii)]

STATEMENT SHOWING THE SUPP-LEMENTARY DEMANDS FOR GRA NTS FOR EXPENDITURE OF THE CENTRAL GOVERNMENT (EXCLU-DING RAILWAYS) FOR THE YEAR 1969-70.

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JAGANNATH PAHADIA): Sir, on behalf of Shri P.C. Sethi I beg to lay on the Table a statement showing the supplementary Demands for Grants for expenditure of the Central Government (excluding Railways) for the year 1969-70.

MOTION RE EXTENSION OF TIME FOR PRESENTATION OF THE RE-PORT OF THE JOINT COMMITTEE OF THE HOUSES ON THE CODE OF CIVIL PROCEDURE (AMENDMENT) BILL, 1968

PANDIT S. S. N. TANKHA (Uttar Pradesh): Sir, I beg to move:

"That the time appointed for the presentation of the Report of the Joint Committee of the Houses on the Bill further to amend the Code of Civil Procedure, 1908, be extended up to the last day of the Seventieth (November-December 1969) Session of the Rajya Sabha."

The question was put and the motion was adopted.

THE PRESS COUNCIL (AMEND-MENT) BILL 1969

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA) : Mr. Gujral.

SHRI BHUPESH GUPTA (West Bengal): 1 would like to know from the Minister as to what has become of the recommendations of the Press Advisory Council?

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): You know the parliamentary practice. There is nothing before the House. Let him formally move the Bill with his opening remarks.

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING AND IN THE DEPARTMENT OF COMMUNICATIONS (SHRI I. K. GUJRAL): I beg to move:

"That the Bill to amend the Press Council Act, 1965, be taken into consideration."

This is a very simple Bill to validate the Ordinance which the Government issued on 20th June 1969. As you would have noticed from the Ordinance, the only attempt made in this Ordinance and the Bill is to make the term of the Chairman and Members co-terminus. The term of the Chairman was to expire on 3rd July and that of the Members on 15th November 1969. One of the recommendations made by the Advisory Committee of Members of Parliament on the Press Council was that the terms should be made co-terminus. The Government has accepted recommendation and II fore, the term has been made co-terminus. We have naturally taken a vary serious note of the recommendations made by the Advisory Committee and the Government is now in the process of drafting a Bill in the light of the recommendations made.

SHRI BHUPESH GUPTA: Have you accepted all the recommendations?

SHRI I. K. GUJRAL : It will be difficult to make a categorical statement at this stage whether we have accepted or not. I can only say . . .